

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.NO. 326 OF 1996

Monday this the 18th day of March, 1996.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

V. P. Sadanandan,  
Temporary status Mazdoor,  
Kalpakancherry Exchange,  
Tiru, residing at  
Divya Nivas, Angadipuram,  
Perinthalmanna.

.... Applicant

(By Advocate M/s K.K.Mohammed Ravuff & Paul Varghese)

Vs.

1. Sub Divisional Officer,  
Telecommunications, Tirur-676 101.

2. The General Manager,  
Telecommunications,  
Kozhikode Telecom District,  
Kozhikode.

... Respondents

(By Advocate Mr. Varghese P. Thomas, ACGSC)

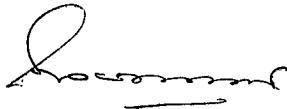
The application having been heard on 18th March, 1996  
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks regularisation of his services  
between 19.4.94 and 15.8.94. For this purpose he has moved  
second respondent by A5 representation. Standing counsel  
appearing on notice submits that the representation will be  
considered and disposed of on merits by passing a speaking  
order within six weeks from today. We record the submission  
and dispose of the application. No costs.

Dated the 18th March, 1996.

  
S.P.BISWAS  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

LIST OF ANNEXURE

1. Annexure A5: True copy of Appeal submitted by the applicant before the 2nd respondent on 19.12.1995.

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